

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 188/MP/2016**

- Subject : Petition under Section 79 (1) (f) read with Sections 79 (1) (c) and 79 (1) (b) and Section 60 of the Electricity Act, 2003, *inter alia*, seeking adjudication of disputes as regards the term of payment/compensation for operation and maintenance of the petitioner's 02 Nos. of 400 kV Line bays including 2 tie bays at 765/400 kV switchyard at Power Grid, Bharari, sub-station, Bilaspur, Chhattisgarh.
- Date of hearing : 19.1.2017
- Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Lanco Amarkantak Power Limited.
- Respondents : 1. Power Grid Corporation of India Limited.  
2. Western Regional Load Despatch Centre
- Parties present : Shri Deepak Khurana, Advocate, LAPL  
Shri M.G. Ramachandran, Advocate, PGCIL  
Ms. Anushree Bardhan, Advocate, PGCIL  
Ms. Poorva Saigal, Advocate, PGCIL  
Shri R.P. Padhi, PGCIL  
Shri Shashi Bhushan, PGCIL  
Shri B.P. Kundu, PGCIL  
Shri A. Ditya P. Dass, WRLDC  
Ms. Pragya Singh, WRLDC  
Ms. Jayantika Singh, WRLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that arguing counsel in the matter is not available today due to personal difficulty and requested for short adjournment. Learned counsel for the petitioner submitted that the petitioner is in the process of calculating the O & M expenses for the bays for the past period.

2. Learned counsel for the petitioner further submitted that PGCIL cannot excuse itself from its statutory obligation to provide downloaded data of the SEMs installed at the premises of its sub-station to WRLDC on the pretext of data corruption.

3. Learned counsel for PGCIL submitted that as per the Commission's direction dated 15.11.2016, the petitioner has not paid the O & M expenses for the bays so far.
4. After hearing the learned counsel for the petitioner and PGCIL, the Commission directed the petitioner to pay 50% of the O & M expenses for the bays in accordance with 2014 Tariff Regulations for the past period as well as future period.
5. The petition shall be listed for hearing on 16.2.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**